

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 135

IA(CA)/36(CH) 2023
COMP.APPL/259 (CH)2022
&
CP No. 5/Chd/Pb/2022

IN THE MATTER OF:-

Vivek Anand Ahuja

...

Petitioner

Versus

Jwala Foods & Seeds Pvt. Ltd.

...

Respondents

Under Section: Sec. 241(1) Sec. 242(4)

Rule: Rule 11 of NCLT

Order delivered on 12.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 30.08.2024.

Sd/-

Court Officer

July 12, 2024